

and availability of good books on India's culture at cheaper prices and for free distribution to the foreign tourists ?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND MINISTER OF DEPARTMENT OF CULTURE (SHIKSHA AUR SAMAJ KALYAN MANTRI AUR SANSKRITI VIBHAG MANTRI) (SHRI SIDDHARTHA SHANKAR RAY): (a) No, Sir.

(b) The question does not arise.

(c) Books on India's culture are published also by many Governmental agencies such as the three National Academies, viz., The Sangeet Natak Akademi, The Sahitya Akademi and the Lalit Kala Akademi ; The National Book Trust, The Archaeological Survey of India, The National Museum, The Indian Council for Cultural Relations and the Publications Division of the Ministry of Information & Broadcasting. These are, however, meant for students of History and Culture and general readers. Most of these are subsidized and their price is kept low. These are, however, not meant for free distribution to the tourists.

Working of the Nationalised Banks

701. SHRI R. S. PANDEY : Will the MINISTER OF FINANCE (VITTA MANTRI) be pleased to state :

(a) whether Government have recently made a review of the working of the nationalised banks and, if so, the details thereof ;

(b) whether it is proposed to make more improvements into the present working of those banks ; and

(c) if so, the details of the proposal in this regard and when the same will be implemented ?

THE MINISTER OF FINANCE (VITTA MANTRI) (SHRI YESHWANT-RAO CHAVAN) : (a) to (c) The working

of the nationalised banks is kept under continual review. In particular, their performance in the matter of branch expansion, deposit mobilisation and advances to the hitherto neglected sectors is watched every month. Important policy questions relating to the working of the nationalised banks are reviewed periodically at the meetings of the chief executives of the public sector banks. Recently, at a meeting which the Finance Minister took of the chief executives of the public sector banks in the last week of April, 1971, extensive discussions took place in regard to recruitment and training of personnel, improvement in customer service as also the creation of adequate employment opportunities, extension of credit to self-employed persons and adequate credit planning for each bank, the urgency of stepping up deposits and keeping down the borrowings from the Reserve Bank, and adequate scrutiny of large loan accounts. Implementation of policy decisions is being ensured by the Board of Directors of each bank.

Forbidding of Harijans from drawing Drinking Water from Common Wells by Caste Hindus in Maharashtra

702. SHRI GADADHAR SAHA : Will the MINISTER OF EDUCATION AND SOCIAL WELFARE (SHIKSHA AUR SAMAJ KALYAN MANTRI) be pleased to state :

(a) whether the attention of Government has been drawn to the report published in the Patriot dated the 15th April, 1971 about the consistent forbidding of Harijans from drawing drinking water from the common wells by caste Hindus in Manowadi village Patan Taluka, Satara District Maharashtra ;

(b) if so, the reaction of Government thereon ; and

(c) the action Government propose to take to arrest such kind of activities ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHIKSHA AUR

SAMAJ KALYAN MANTRALAYA MEN UP-MANTRI) (SHRI K. S. RAMASWAMY) (a) Yes, Sir.

(b) This complaint was inquired into by the Government of Maharashtra. On enquiry it was found that there was no truth in it. No action was therefore considered necessary.

(c) If the caste Hindus are found guilty of any such offences they are punished under the provisions of the Untouchability (Offences) Act, 1955.

Foreign Capital Investment in India

703. SHRI G. Y. KRISHNAN Will the Minister of FINANCE (VITTA MANTRI) be pleased to state

(a) the names of the industries and factories in which capital has been invested during the last three years by the foreign companies together with the actual amount of the capital invested in each of them separately,

(b) the respective amounts of the capital investment of each of these companies and the extent of the amounts in terms of foreign exchange transferred to their respective countries annually and the terms and the conditions for spending the rest of amount in India, and

(c) whether Government keep an eye on the foreign capital to ensure that it is not misused in the country?

THE MINISTER OF FINANCE (VITTA MANTRI) (SHRI YESHWANT-RAO CHAVAN) (a) and (b). Actual investment during the last 3 years would partly be against approvals given during his period and partly against earlier approvals. The requisite information is being collected and will be placed on the Table of the House.

(c) Yes, Sir. Our approach to foreign investment is on selective basis. Foreign investment is allowed only where it has some significant contribution to make by way of sophisticated technical know-how,

which can help to substitute imports or build up exports. It is also permitted in those fields where the requirements of imports of capital goods etc. are very large and there would have been difficulties in financing them from our own foreign exchange resources.

Recovery of Loans from Farmers by Nationalised Banks

704 SHRI G. Y. KRISHNAN: Will the Minister of FINANCE (VITTA MANTRI) be pleased to state

(a) whether several Nationalised Banks in the States have issued notices to the farmers regarding the recovery of loans,

(c) if so, whether the farmers have pleaded that they had been unable to use pump sets secured under the bank loans for want of power connections; and

(c) if so, the reaction of Government regarding such cases?

THE MINISTER OF FINANCE (VITTA MANTRI) (SHRI YESHWANT-RAO CHAVAN) (a) Yes Sir. Notices have been issued by the nationalised banks only in such cases where the loans have become overdue or loan instalments have not been paid by the borrowers on due dates.

(b) No Sir. Before sanctioning loans to the farmers for purchase of pump-sets, the nationalised banks generally take the precaution of assuring that the power supply would be available. However, in cases where the pump-set cannot be used on account of non-energisation, the banks provide facility of granting extension of time for the payment of arrears of re-schedule the loans in deserving cases.

(c) Question does not arise.